

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OA. No. 1723/93

NEW DELHI THE 17th DECEMBER 1993

Shri S.K. Tandon,  
S/o late S.L. Tandon,  
R/o C-23, CRRI Flats,  
Maharani Bagh,  
New Delhi 110 065.

By Advocate Shri K.N. Bahuguna

Applicant

versus

Union of India through  
The Joint Secretary (Admn.)  
Council of Scientific and Industrial  
Research,  
'ANUSANDHAN BHAWAN'  
Rafi Marg,  
New Delhi 110 001

Director,  
Central Road Research Institute,  
P.O. C.R.R.I.  
Delhi-Mathura Road,  
New Delhi 110 020.

Respondents

Represented by Shri Yogender Kumar, Assistant (Vig),  
departmental representative for the respondents.

JUDGEMENT(Oral)  
(delivered by Hon. Member(J) Shri C.R. ROY)

The learned counsel for the applicant files across  
the bar a letter received from the respondents stating that  
the applicant's case will be considered favourably. The  
letter dated 20.10.93 is taken on record. The counsel for  
the applicant makes an endorsement on the letter dated  
20.10.93 that he wishes to withdraw the case subject to the  
conditions of the letter. The application is, therefore,  
dismissed as withdrawn.

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(C.J. ROY),

MEMBER(J),

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16.12.93.